
(2019) 01 SC CK 0276

In the Supreme Court Of India

Case No : Writ Petition (Civil) No(S). 66 Of 2019

Bindu A & Anr.

APPELLANT

Vs

State Of Kerala & Ors

RESPONDENT

Date of Decision : 18-01-2019

Acts Referred:

Citation : (2019) 01 SC CK 0276

Hon'ble Judges : Ranjan Gogoi, CJ; L. Nageswara Rao, J; Dinesh Maheshwari, J

Bench : Full Bench

Advocate : Indira Jaising, Prasanth P., Nehmat Kaur, Paras Singh, Vijay Hansaria, Jaideep Gupta, G. Prakash, Jishnu M.L., Priyanka Prakash, P. Narayanan, Beena Prakash, U. Manu, Mathew J. Nedumpara, A.C. Philip, Rajvardhan Singh, Rakesh Dwivedi

Final Decision : Disposed Of

Judgement

1. Having heard Ms. Indira Jaising, learned Senior Counsel appearing for the petitioners and Shri Vijay Hansaria, learned Senior Counsel appearing for the State of Kerala we deem it appropriate to close this writ petition at this stage by directing the State of Kerala to provide adequate/full security to the petitioner Nos. 1 and 2 herein which would be provided to the petitioners round the clock.
2. Beyond the above, we do not consider it necessary to go into any of the other issues raised in the present writ petition.
3. The prayer of the learned counsel for the petitioners to tag the present writ petition with the Review Petitions [i.e. R.P.(C) No.3358/2018 in W.P. (C) No.373/2006 and other connected cases] is rejected.
4. The writ petition is disposed of in the above terms.